- (ii) (a) Fortieth Annual Report and Accounts of the Indian Standards Institution (now Bureau of Indian Standards), New Delhi, for the year 1986-87, together with the Audit Report on the Accounts.
- (b) Review by Government on the working of the Institution. [Placed in Library. See No. LT-5212/87 for (a) and (b)].
- I. Pulses, Edible oilseeds ana Edible oils (storage control) (Second Amendment) Order, 1987.
- II. Pulses, Edible oilseeds and Edible oils (Storage Control) Third Amendment Order, 1987.
- III. Pulses, Edible oilseeds and Edible oils (Storage Control) Fourth Amendment Order, 1987.
- SHRI H, K. L. BHAGAT: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Food and Civil Supplies (Department of Civil Supplies), under subsection (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. No. 833(E), dated the 18th September, 1987, publishing the Pulses, Edible Oilseeds and Edible Oils (Storage Control) (Second Amendment) Order, 1987.
 - (ii) S.O. No. 983(E), dated the 12th November, 1987, publishing the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Third Amendment Order, 1987
 - (iii) S.O. No. 992(E), dated the 18th November, 1987, publishing the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fourth Amendment Order, 1987. [Placed in Library. See No. LT-5137187 for (i) to (iu)].

Rice-Milling Industry (Regulation and Licensing) (Second Amendment) Rules, 1987

- SHRI H. K. L. BHAGAT: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the ministry of Food and Civil Supplies (Department of Food) Notification G.S.R. No. 935(E), dated the 25th November, 1987, publishing the Rice-Milling Industry (Regulation and Licensing) (Second Amendment) Rules, 1987, under sub-section (4) of the section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library. See No. LT-5209187].
- I. Report and Accounts (1986-87) of the Neelachal Ispat Nigam Limited, Bhubaneswar and related papers.
 - II. Report and Accounts (1986-87) of the Metallurgical and Engineer ing Consultants (India) Limited, Ranchi (Bihar) and related Pa pers.

THE MINISTER OF STEEL AND MINES (SHRI M. L. FOTEDAR): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Fifth Annual Report and Accounts of the Neelachal Ispat Nigam Limited, Bhubaneswar, for the year 1986-87, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Nigam.
- [Placed in Library. See No. LT-5162/87 for (a) and (b)].
- (ii) (a) Fourteenth Annual Report and Accounts of the Metallurgical and Engineering Consultants (India) Limited, Ranchi (Bihar), for the year 1986-87, together with